

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 5  
CP (IB) No. 73/Chd/Hry/2020**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

State Bank of India

...Petitioner-Financial Creditor

Vs.

M/s. Kissan Riceland  
Private Limited & another

...Respondents-Corporate Debtor

**Present through Video Conferencing:**

Mr. Rakesh Gupta and Mr. Rakshit Gupta, Advocates for petitioner-financial creditor.

Mr. A.P.S. Madaan, Advocate with Mr. Aalok Jagga, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the parties for making the compliance of order dated 11.08.2022. Let the same be made at least one week before the next date of hearing after exchanging copies with each other. The matter be listed on 13.02.2023 for arguments.

Sd/-

(Subrata Kumar Dash)  
Member (Technical)

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)

December 07, 2022  
YP